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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.A. 182/2022

BUDHAN KHAN S/O SH. MAQSOOD KHANAppellant

Through: Mr.Shivam Singh Baghel, Adv.

versus

THE STATE GOVT. OF NCT OF DELHIRespondent

Through: Ms. Priyanka Dalal, APP for the State

with SI Chena Ram, PS Kanjhawla.

CORAM:

HON'BLE MR. JUSTICE DINESH KUMAR SHARMA

ORDER 08.10.2024

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CRL.M.A. 8048/2022 (exemption)

Exemption is allowed subject to all just exceptions.

CRL.A. 182/2022

Learned counsel for the appellant seeks some time to file the brief written submissions.

Let both the parties file brief written submissions not exceeding five pages along with the relevant judgments they wish to rely upon within four weeks with an advance copy to the opposite parties.

List on 14.01.2025.

DINESH KUMAR SHARMA, J

OCTOBER 8, 2024

Pallavi/DG